

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IN THE MATTER OF:
Fortune Marketing

CP (IB) No. 264/Chd/Hry/2023

...Petitioner-Operational Creditor

Versus

MDM Televentures Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Atif Suhrawardy, Advocate

For the Respondent : None

ORDER

Affidavit of service has been filed vide diary No.03141/2 dated 09.01.2024. The same is taken on record. In the interest of justice, Ld. counsel for the petitioner is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record, so that effective proceedings can take place against the respondent on the next date of hearing.

List on 30.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)